

संख्या 4962-टी०/XXX-
वी०-2-पी०/61 में प्रकाशित
हुए थे।

- (चार) उत्तर प्रदेश मोटर गाड़ी (ग्यार-
हवां संशोधन) नियम, 1967
जो दिनांक 6 जनवरी,
1968 के उत्तर प्रदेश राजपत्र
में अधिसूचना संख्या 7110-
टी०/XXX-वी०-85-पी०/63
में प्रकाशित हुए थे।

[Placed in Library. See No. LT—
1842/68.]

- (2) (एक) उत्तर प्रदेश राज्य के
मन्त्रमंडल में राष्ट्रपति द्वारा दिनांक
25 फरवरी, 1968 को जारी
की गई उद्घोषणा, दिनांक 15
अप्रैल, 1968 की उद्घोषणा द्वारा
परिवर्तित, के खण्ड (ग) (चार)
के साथ पठित मोटर गाड़ी अधि-
नियम, 1939 की धारा 133 की
उपधारा (3) के अन्तर्गत उत्तर
प्रदेश मोटर गाड़ी (पहला संशोधन)
नियम, 1968 की एक प्रति सभा-
पटल पर रखता हूँ (हिन्दी तथा
अंग्रेजी संस्करण) जो दिनांक 10
अगस्त, 1968 के उत्तर प्रदेश
राजपत्र में अधिसूचना संख्या
3049/टी०/XXX-वी०-68-पी०/
68 में प्रकाशित हुए थे।

- (दो) ऊपर की अधिसूचनाओं को
सभा-पटल पर रखने में हुए विलम्ब
के कारण दशनिवाला एक विवरण।

[Placed in Library. See No. LT—
2139/68.]

12.40 hrs.

QUESTION OF PRIVILEGE AGAINST ARYAVARTA, PATNA

MR. SPEAKER : On the 26th August,
1968, Shri Yogendra Sharma had sought
to raise a question of privilege against
the *Aryavarta*, a Hindi daily of Patna,

for misreporting his speech delivered in
the House on the 22nd August, 1968, on
the Czechoslovakia crisis. I had then
said that I would look into the matter.

The Editor and the Printer & Pub-
lisher of the newspaper, who were asked
to explain, stated, in their identical
letters dated the 4th September, 1968,
as follows :—

"That we published..... the
speech made by Shri Yogendra
Sharma, M.P. in the Lok Sabha on
the 22nd August, 1968, as per news-
report received from the *Hindusthan
Samachar*—a News Agency—to which
we are subscribing....

That on comparison of the said
News Agency report with the relevant
news as published in the *Aryavarta* it
will appear that the paper published
the news without any change or altera-
tion in the original.

That in publishing the news item
there was no intention on our part to
publish the wrong version and thereby
to hurt and harm the honourable
member of the Lok Sabha in any way
but unfortunately the wrong version
was sent to us by the news agency
concerned.

That I sincerely regret the publica-
tion of the wrong version of the
honourable member's speech in *Arya-
varta*."

I then asked the *Hindusthan Samachar*
the concerned news agency, what they
had to say in the matter. The Chief
News Editor of the *Hindusthan Sama-
char* in his letter dated the 19th Septem-
ber, 1968, stated, *inter alia*, as fol-
lows :—

"..... We wish to make it clear
at the very outset that there was no
intention on our part to malign any-
body.....

On going through the report, pub-
lished in *Aryavarta* dated 23rd August,
1968, you will find that it is a sort
of summary of speeches or a sort of
round-up of speeches delivered by
honourable members.

We, therefore, sincerely request you
to take into consideration the time

[Mr. Speaker]

factor—rush and hurry—involved in condensing or summarising these speeches of honourable members. Moreover, we have to keep an eye on the time schedule followed by language papers subscribers, who are in a position to publish only summary or condensed service. In this rush and hurry slight discrepancy creeps in at times without any *mala fide* involved in it.

We sincerely regret for any misunderstanding caused on account of some sort of discrepancy which unknowingly (unwittingly) has crept in the said report published in *Aryavarta*, dated August 23rd, 1968.

On hearing from you, as per your direction, we would be willing to release necessary clarification, which will enable removal of misunderstanding caused by the publication of earlier said 'summary' report."

Subsequently, as directed by me, the news agency issued the necessary clarification to all its subscribers on the 28th September, 1968, and the *Aryavarta*, Patna, published the correct version of Shri Yogendra Sharma's relevant speech, together with its regret for the earlier mistake, in its issue of the 6th October, 1966.

I then had all these papers shown to the Committee of Privileges who have recommended that in view of the clarification issued by the concerned news agency and the correction and regret published by the *Aryavarta*, Patna, the matter may be treated as closed.

I take it that the House agrees.

HON. MEMBERS : Yes.

12.45 hrs.

BUSINESS OF THE HOUSE

The MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 18th November, 1968, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution by Shri George Fernandes and others seeking disapproval of the Indian Railways (Amendment) Ordinance, 1968 and consideration and passing of the Indian Railways (Amendment) Bill, 1968.
- (3) Discussion on the Resolution regarding constitution of Railway Convention Committee, 1968.
- (4) Consideration and passing of the State Agricultural Credit Corporations Bill, 1968.
- (5) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.
- (6) Discussion on the statement on the flood situation in the country on a motion to be moved by the Minister of Irrigation and Power on Monday, the 18th November at 4 p.m.
- (7) Discussion on the motion for modification of the Civil Defence Rules 1968, given notice of by Shri Srinibas Mishra on Wednesday, the 20th November, 1968 4-30 p.m.

Regarding item (6), namely, discussion on the flood situation, we have received letters....

MR. SPEAKER : I shall explain....
(Interruptions)

श्री ओंकार लाल बेरवा (कोटा) : अध्यक्ष महोदय, राजस्थान के सूखे के बारे में कोई जिक्र नहीं आया है, बाद नियन्त्रण का तो आ गया है।

अध्यक्ष महोदय : मैं बोल रहा हूँ। फिर आप क्यों गड़बड़ कर रहे हैं।

The Food Minister has to make a statement. I myself proposed about famine and floods. A statement on floods has already been made and, therefore, we fixed the discussion for Monday, the 18th November. But the leaders of